

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 6/TT/2021**

- Subject** : Petition for truing up of transmission tariff of the 2009-14 and 2014-19 tariff periods and determination of transmission tariff for the 2019-24 tariff period for three assets under Transmission System associated with “Northern Region System Strengthening Scheme-XXIII” in the Northern Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff for 2009-14 and 2014-19 tariff periods and determination of transmission tariff for the 2019-24 tariff period for Combined Asset comprising of the following assets:
- Asset-1 & 2:** Combined Assets of 500 MVA 400/220 kV ICT-III & 500 MVA 400/220 kV ICT-IV along with associated bay at Maharaniabagh Sub-Station;
- Asset-3:** 500MVA, 400/220 kV ICT-II along with associated bays at Lucknow; and
- Asset-4:** 400/220 kV ICT along with associated bays at Bahadurgarh Sub-Station (COD: 1.11.2011) covered under Transmission System associated with “Northern Region System Strengthening Scheme- XXIII” in the Northern Region
- b. The transmission assets were put into commercial operation during the 2009-14 tariff period. The transmission tariff from COD to 31.3.2014 was allowed by the Commission vide order dated 16.5.2012 in Petition No. 3/TT/2011 for Asset-1 and



Asset-2, order dated 9.7.2012 in Petition No. 146/TT/2011 for Asset-3 and order dated 8.2.2013 in Petition No. 189/TT/2011 for Asset-4;

- c. The transmission tariff for the 2014-19 tariff period was allowed by the Commission vide order dated 29.3.2016 in Petition No. 5/TT/2015 wherein the capital cost of Asset-1 and Asset-2 was restricted. However, the Commission in Review Petition No. 33/RP/2017 allowed the Petitioner to submit the RCE at the time of filing of true-up for the 2014-19 tariff period;
- d. Details of RCE along with the RCE apportionment has been submitted in the instant petition;
- e. The information sought in the technical validation letter including Additional Capital Expenditure (ACE) and liability flow statement were filed vide affidavit dated 9.7.2021. No reply has been received from any of the respondents.

3. In response to Commission's query regarding the cost disallowed due to cost over-run, the Petitioner submitted that the capital cost of Assets-1 and 2 was reduced by approximately ₹500 lakh.

4. In response to another query on whether the Revised Cost Estimate (RCE) takes into consideration the ACE, the Petitioner submitted that the RCE was prepared taking ACE into consideration.

5. In response to another query, the Petitioner submitted that the Commission in order dated 20.3.2018 in Petition No. 33/RP/2017 had allowed the Petitioner to submit the RCE at the time of filing of true-up petition for the 2014-19 tariff period. Further, in order dated 20.3.2018, the Commission did not express any opinion on the merit of the review petition and had merely allowed the Petitioner to submit the RCE along with the true-up petition and has not given any liberty for revision of true-up of the 2009-14 tariff period.

6. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

